

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

I. A. No. 22/2012 in Petition No . 119/MP/2012

Sub: Petition under Regulation 8(7) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term access and Medium-term open access in Inter-State Transmission and related matters) Regulations, 2009.

Date of hearing : 3.5.2012

Coram : Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Everest Power Private Limited

Respondent : Northern Regional Load Despatch Centre

Parties present : Shri Tarun Johri , Advocate for the petitioner
Shri V.V.Sharma, NRLDC
Ms Joyti Prasad, NRLDC

Record of Proceedings

The petitioner, Everest Power Private Limited has filed this Interlocutory Application (IA) for allowing it to inject infirm power into the grid under the provisions of Regulation 8(7) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term access and Medium-term open access in Inter-State Transmission and related matters) Regulations, 2009 (hereinafter "Connectivity Regulations") pending disposal of the main petition.

2. Learned counsel for the petitioner submitted that the petitioner has completed the pre-synchronization activities and the project is ready to inject infirm power into the grid. In response to its request to Northern Regional Load Dispatch Centre to allow it to inject infirm power, the petitioner has been informed that in view of the recent amendment to Regulation 8(7) of the Connectivity Regulations, permission of the Commission is required for injection of infirm power beyond the period of six months.

3. The Commission directed Northern Regional Load Dispatch Centre to allow the petitioner to inject infirm power from Malana-II HEP into the regional grid for the purpose of testing. However, power so injected shall be accounted for as UI but the actual payment to the petitioner shall be made in terms of the order in the main petition.

4. The Commission disposed of the IA in terms of the above observations.

By order of the Commission

sd/-
(T. Rout)
Joint Chief (Legal)